

Central Administrative Tribunal
Calcutta Bench

OA No.898 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Amal Kr. Mukherjee

Vs.

Union of India & Ors.

For the Applicant : Ms. S. Chattopadhyay, Lt. Advocate

For the Respondents : None

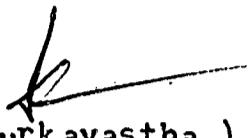
Heard on : 8-5-1998

Date of Judgement : 8-5-1998

ORDER

Heard Lt. Advocate Ms. S. Chattopadhyay on behalf of the applicant Shri Amal Kr. Mukherjee who filed this application for recasting his leave salary afresh on the ground that there are two A.K. Mukherjees at Shalimar in the same department. Applicant is also A.K. Mukherjee. ~~With the name~~ of the other staff as Achinta Kumar Mukherjee, who was junior and below rank, had a sick wife and for whom he had to report sick very often and most of the sick period had been debited to the account of the applicant and thus regularisation required to be ~~done~~ by the respondents. Accordingly, he made several representations to the authorities for verification of his leave account and to grant appropriate relief of leave salary as admissible to him; but to no effect. None appears on behalf of the respondents and no reply has been filed by the respondents. After hearing the Lt. Advocate of the applicant, I find that it is a fit case to direct the respondents to dispose of the representation of the applicant after examining the records of the two persons as mentioned in the representation and to pass speaking order thereon within four months from the date of communication of this order. If the claim of the applicant is found acceptable then he may be granted all

within (two) months
benefits as prayed for in the application from the date of decision
taken by the authority over this matter and accordingly, the applica-
tion is disposed of. Applicant is given liberty to file a fresh
application, if any. *she may file*


(D. Purkayastha)
Member (J)